

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone. No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 20th October, 2020

S.O- 333 Whereas, on 22-5-2020 Police Station Bijbehara apprehended one suspect identified as Mohammad Younus Makroo S/O Ghulam Nabi Makroo R/O Arwani, Bijbehara at Arwani Bridge, Bijbehara and recovered 20 posters of HM outfit from his possession; and

2. Whereas, a Case FIR No. 75/2020 U/S 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Bijbehara and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during investigation the seized posters of HM outfit were found containing the incriminating material asking the youth of the area to join the terrorist organization; and

5. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the accused namely Mohammad Younus Makroo S/O Ghulam Nabi Makroo R/O Arwani Bijbehara for commission of offence punishable Under Section 13 of Unlawful Activities (Prevention) Act, 1967 ; and

6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission

of offence punishable under section 13 ULA (P) Act, in case FIR No. 75/2020 of Police Station Bijbehara.

By order of the Government of Jammu & Kashmir.

Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/102/S/2020

Dated:-28-10-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.